

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

REVIEW PETITION NO:48/2002
IN ORIGINAL APPLICATION NO:696/2001

24TH DEC, 2002

CORAM:HON'BLE SMT. SHANTA SHAstry, MEMBER(A)

Bharat Shankar Surat,
441, Jayti Kute Chawl, Dapodi,
Pune - 411 012. Applicant

V/s.

1. Union of India,
through the Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 011.

2. Institute of Armament Technology,
through Director and Dean,
Girinagar,
Pune - 411 012. Respondents

ORDER

Per Smt. Shanta Shastry, Member(A)

This Review Petition is filed against the order dated 26/2/2002 in OA No.696/2001 by the applicant in the OA. The applicant's contention is that the orders were passed ex parte. Further another ground taken for review is that so far as Group 'D' posts are concerned SSC was not the minimum qualification and it was not applicable to the petitioner as he was seeking appointment on compassionate grounds. Further retirement benefits which accrue to the legal heirs of the working employee cannot be considered to be a #income for the purpose of appointment on compassionate grounds.

The application is time barred. It has been filed on 29/8/2002. There is no MP filed for condonation of delay. In the review petition itself the applicant has tried to explain how the copy of the judgement and order were sent to the address of

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the Bar Association of the High Court and it was not brought to the notice of the advocate for the petitioner till 20/8/2002. Normally, the judgements are received at Pune address.

I have perused the grounds and do not see any reason to review the order dated 26/3/2002. All the facts were taken into consideration though the applicant was absent. Accordingly, the review petition is rejected.

Shanta F
(SMT. SHANTA SHAstry)
MEMBER(A)

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